

section (4) of section 133 of the Motor Vehicles Act, 1939: —

(i) Notiacation No. SECE3(45)/ 74-TPT/13726, dated the 5th November, 1979, publishing the Delhi Motor Vehicles (1st Amendment) Rules, 1979.

(ii) Notification No. SECE3 (93)/79-TPT/14232, dated the 14th November, 1979, publishing the Delhi Motor Vehicles (2nd Amendment) Rules, 1979.

[Placed in Library. See, No. LT-2264/81 for (i) and (ii)].

(iii) Notification No. SECE 3(45)/79-TPT/5577-5604, dated the 4th June, 1980, publishing the Delhi Motor Vehicles (Fourth Amendment) Rules, 1980. [Placed in Library. See No. LT-2403/81].

(2) Statements (in English and Hindi) giving reasons for the delay in laying the Notifications mentioned at (1) above. [Placed in Library. See No. LT-2264/81].

REPORT OF THE COMMITTEE ON PUBLIC ACCOUNTS

SHRI INDRADEEP SINHA (Bihar): Sir, I beg to lay on the Table a copy (in English and Hindi) of Fortieth Report of the Public Accounts Committee on Purchases and Stores relating to the Ministry of Railways (Railway Board).

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI R. R. MORARKA (Rajasthan) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Eighteenth Report of the Committee on Public Undertakings on Khetri Copper Complex of Hindustan Copper Limited and Minutes of the sittings of the Committee relating thereto.

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI G. SWAMY NAIK (Andhra Pradesh): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes: —

(i) Ninth Report on the Ministry of Shipping and Transport—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in the Hindustan Shipyard Limited.

(ii) Tenth Report of the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Goa, Daman and Diu.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Now we go to Calling Attention.

RE DEROGATORY WORD USED AGAINST MRS. MARGARET THA- TCHER, THE BRITISH PRIME MI- NISTER

SHRI MANUBHAI PATEL (Gujarat): Point of order. I raise it now because it is not permissible during the Question Hour. The hon. Member used the word * for the British Prime Minister. I think it is not in good taste and also that it does not command any respect. The word *, I think, has not a good meaning also and if this forum is used to say such a word, I think it will not be proper. I wonder whether it should be kept on the record.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I will examine it.

•Expunged as ordered by the Chair.